

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT AND POVERTY ALLEViation  
LOK SABHA**

UNSTARRED QUESTION NO:6352

ANSWERED ON:06.05.2003

ILLEGAL CONSTRUCTIONS AND ENCROACHMENTS IN DELHI

RAMJI MANJHI

**Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEViation be pleased to state:**

to the reply given to USQ.No. 3512 dated August 14, 2001 and state:

(a) whether the Government have since examined the Order of the Hon'ble Supreme Court of India dated 31.7.2001 passed in C.W. NO.725/1994;

(b) if so, the reaction of the Government thereto; and

(c) the measures taken by the Chief Secretary, Delhi and Commissioner, MCD to demolish illegal constructions and encroachments in Delhi?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT & POVERTY ALLEVIATION ( SHRI PON RADHAKR )

(a)to(c): Yes, Sir. The Hon'ble Supreme Court of India, in its Order dated 31.7.2001 passed in C.W. No. 725/1994 - And Quite Flows Mainly Yamuna Vs. Central Pollution Control Board & Others, directed the Chief Secretary, Delhi and the Commissioner, Municipal Corporation of Delhi (MCD) to file affidavits giving details of encroached areas in Delhi as well as action taken for removal of unauthorised/illegal constructions which have been raised. The Chief Secretary, Delhi and Commissioner, MCD, had since filed their affidavits before the Hon'ble Supreme Court giving details of encroached areas as well as action taken for removal of unauthorised constructions.